



दूरभाष: / Ph. : 0532-2569727

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कॉलोनी, सेक्टर-10, योजना संख्या-3, झुंसी, प्रयागराज - 221008
Avas Vikas Parishad Colony, Sector-10, Scheme No. 3, Jhansi, Prayagraj,

roprayagraj@uppcb.in

संघर्ष सं. 610/013 / NGT 619/2022 / 2023

दिनांक 17/01/2023

To,

E-Mail/Registered Post

The Registrar,
The National Green Tribunal
Principal Bench,
New Delhi
E-Mail:- judicial-ngt@gov.in

Subject:- Compliance of direction issued by Hon'ble National Green Tribunal in O.A No. 617/2022 Pushpender Vs. State of Uttar Pradesh in order dated 29-09-2022.

Sir,

With reference to the subject mentioned above, this is to inform you that in compliance of order issued on dated 29-09-2022 by Hon'ble National Green Tribunal in 617/2022 Pushpender Vs. State of Uttar Pradesh, the compliance report is submitted for your kind perusal and necessary action please.

Encl:-As Above.

Your Sincerely

(R. K. Singh)
Regional Officer

Copy to:-

1. Member Secretary, U.P. Pollution Control Board Lucknow for information.
2. District Magistrate, Prayagraj for information.
3. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board Lucknow for information.
4. Chief Law Officer, U.P. Pollution Control Board Lucknow for information.
5. Sri Pradeep Misra, Advocate on Record, Hon'ble Supreme Court/NGT, B-235, Sector-19, Noida, for perusal and necessary action please.

Regional Officer

JOINT INSPECTION REPORT
ON THE MATTER OF
PUSHPENDER VS STATE OF UTTAR PRADESH
(O.A. NO. 617/2022)

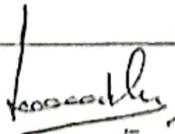
1. Background:

Hon'ble NGT, Principal Bench, New Delhi passed order on 29.09.2022 in the matter of Pushpender Vs State Of Uttar Pradesh (O. A. No. 617/2022) for factual report on pollution due to storage of cement brought by trucks to Village Berni (Berui), Post- Bemra, Shankargarh Tehsil- Bara, Prayagraj, Uttar Pradesh and discharging of wastewater which has contaminated drinking water and rendered the same unfit for consumption.

Relevant para of the Hon'ble NGT order is as below: -

"3. Prima facie, the averments made in the application raise questions relating to environment arising out of implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of CPCB, State PCB and District Magistrate, Prayagraj and direct the same to meet within three weeks, undertakes visits to the sites, look into the grievance of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The state PCB will be the nodal agency for coordination and compliance. List for further consideration on 23.01.2023."

Copy of the referred order of Hon'ble NGT is enclosed at Annexure-1.



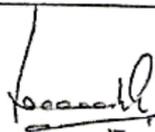
2. Constitution of Committee:

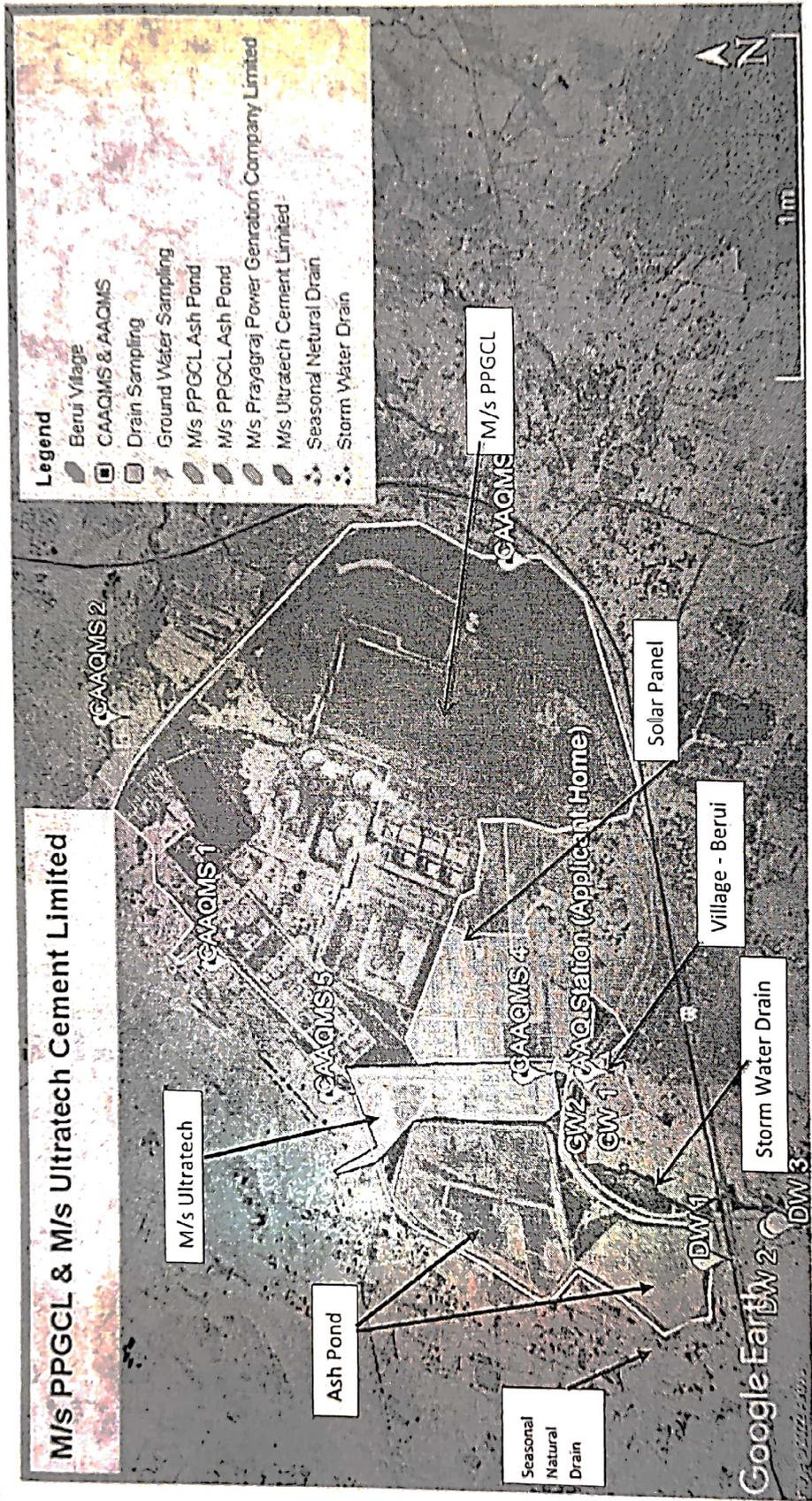
In pursuant of the said order, joint inspection of above was carried out on December 04-05, 2022 by a team comprising following officials:

- a. Dr. Devendra K. Soni, Regional Director, CPCB, Lucknow
- b. Sh. Harsh Dev Panday, ADM, Prayagraj
- c. Sh. R. K. Singh, Regional Officer, UPPCB, Prayagraj

3. Factual Position of Village Berni (Berui): -

Joint committee comprising Dr. Devendra K. Soni, Regional Director, CPCB, Lucknow, Sh. R. K. Singh, Regional Officer, UPPCB, Prayagraj and Sh. Harsh Dev Panday, ADM, Prayagraj along with the representative of project proponent Sh. Pankaj Kumar, Group Head Environment, M/s PPGCL, Bara, Prayagraj & Sh. Gopi Kishan Tiwari, Environment Officer, M/s Ultratech Cement Limited, Bara, Prayagraj and Applicant Sh. Puspendra Singh Yadav, resident of Village Berni (Berui), Post- Bemra, Shankargarh Tehsil- Bara, Prayagraj, have visited village Berni (Berui) to ascertain the factual status of complaint made by applicant.





Map 1: Site showing M/s Prayagraj Power Generation Company Limited (PPGCL), M/s Ultratech Cement Limited, Berui Village and Sampling locations (Source: Google earth)

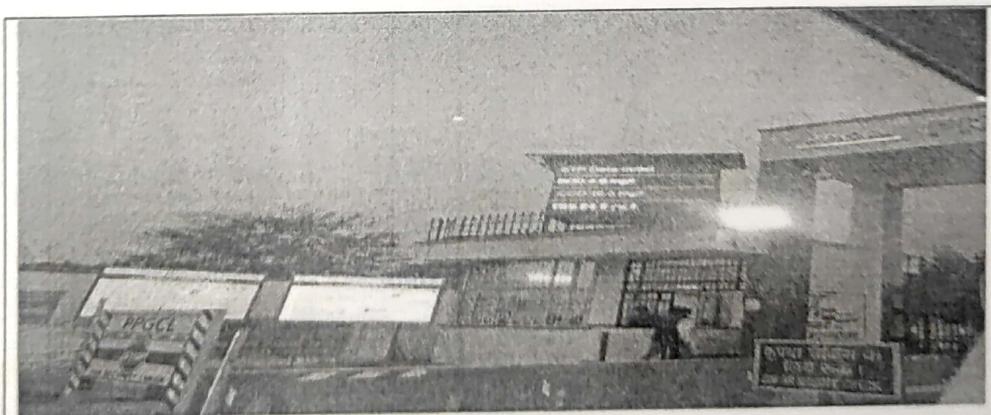
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Picture1& 2 – Ash pond area of M/s PPGCL adjacent boundary of Berui Village

4) Details of the Project Proponent: -

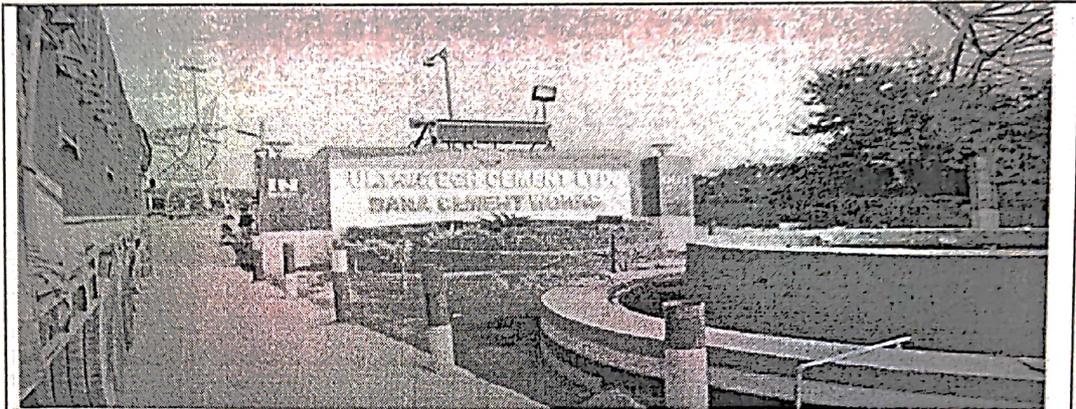
A) M/s Prayagraj Power Generation Company Limited (PPGCL): M/s Prayagraj Power Generation Company Limited has established 3 x660 MW capacity coal fired supercritical thermal power plant at tehsil Bara of Prayagraj district in the state of Uttar Pradesh (India). The plant is situated on NH-76 at about 40 Kms from Prayagraj (Allahabad) city in south west direction. The nearest railway station BEVRA (Allahabad- Manikpur Section of NCR) is approx. 3 km from site. All the three units 1, 2 & 3 have achieved COD (Commercial Operation Date) on 20 February 2016, 10 September 2017 and 26 May 2017 respectively. The consent issued under Air Act 1981 & Water Act 1974 is valid up to 31.12.2025 and authorization for Handling of Hazardous Waste up to 04.10.2026 under Hazardous Waste (Management, handling and Transboundary movement) Rules, 2016.



Picture 3: Main Gate of M/s Prayagraj Power Generation Company Limited

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B) M/s Ultratech Company: The plant has established in 2021 as grinding unit with capacity 4 MTPA under "Ash Utilisation Plan" within the premises of 3x660 MW thermal power project for manufacturing of Portland Pozzolona Cement (PPC). The consent issued under Air Act 1981 & Water Act 1974 is valid up to 31.12.2022 and authorization for handling of hazardous waste up to 31.07.2026 under Hazardous Waste (Management, Handling and Transboundary movement) Rules, 2016. The unit is using fly ash as a raw material which was generated by the PPGCL. The unit has installed bag filter in cement mill unit for control to Particulate Matter.



Picture 4: Main Gate of M/s Ultra tech Cement Limited

5) Visit of village Berui: -

The village Berui situated in the adjacent boundary of the M/s PPGCL and M/s Ultratech Cement Limited. The living population in the village is approximate 250-300. Village is fully dependent upon the handpump for the drinking water and no pipe water supply available for them. M/s Prayagraj Power Generation Company Limited has installed 500 KLD RO plant under Corporate Social Responsibility (CSR) in Berui village for supply of drinking water. During visit RO plant was found non-operational due to electricity issue. The joint committee visited at Berui village along with the project proponent and complainant to ascertain the factual status of the Air and Water Pollution nearby areas. Committee had decided to collect the environmental samples i.e., Water and Ground water and Air Samples (PM₁₀) to evaluate the overall pollution status in the Berui Village.

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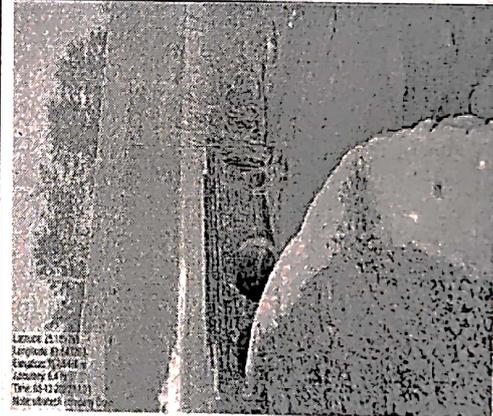
a) **Surface Water:** -

The joint committee has collected the total three (03) surface water samples for the evaluation of pollution impact on surface water near the Berui village: -

- 1) Seasonal Natural Drain (SND) before the storm water drain coming from plant (M/s PPGCL and M/s Ultratech Cement) at near Railway Bridge culverts (Latitude: 25.18359, Longitude: 81.638956). (Picture-5)
- 2) Storm water drain coming jointly from M/s PPGCL and M/s Ultratech Cement limited (Latitude: 25.180655, Longitude: 81.640677). (Picture-6).
The storm water drain sample was also analysed for heavy metal contents such as Co, Cr, Cu, Fe, Mn, Pb and Zn. Except iron content that was 1.38 mg/L and Zn content was 0.36 mg/L the concentration of all other heavy metal was found below detectable limit.
- 3) Seasonal Natural Drain (SND) after meeting the storm water drain coming from plant (M/s PPGCL and M/s Ultratech Cement area) downstream (Latitude: 25.180400, Longitude: 81.640909). (Picture-9)



Picture 5: Seasonal Natural Drain near Railway bridge (Upstream)



Picture 6: Storm Drain come out from Plant

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Picture 7: Confluence point of Storm drain and Seasonal Natural Drain



Picture 8: Seasonal Natural Drain after confluence with Storm drain (Downstream)

Table 1: Analysis report of Sample collected from Surface Water source

S. No.	Parameter	Sampling Location			General Discharge standard
		Upstream of Seasonal Natural Drain	Storm Drain coming from Industry	Downstream of Seasonal Natural Drain	
1	pH	7.53	7.82	7.89	5.5-9.0
2	Temperature (°C)	20	21	20	Shall not exceed 5°C above the receiving water temperature
3	Colour (Hazen)	05	10	10	--
4	Suspended Solid (mg/L)	< 2.5	6.48	2.81	100
5	TDS (mg/L)	1918	2018	1852	--
5	Chloride as Cl (mg/L)	416	239	365	--
6	Sulphate as SO4 (mg/L)	888	619	745	--
7	Phosphate (mg/L)	< 1.5	< 1.5	< 1.5	5.0
8	Nitrate (mg/L)	< 2.2	11.4	12.4	10
9	Ammonical Nitrogen (mg/L)	< 0.5	< 0.5	< 0.5	50
10	COD (mg/L)	88.3	110	64.8	250
11	BOD (mg/L)	26.2	44	9.90	30

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b) Ground Water Sampling: -

The joint committee has collected the ground water samples to ascertain the impact of pollution on ground water quality from various locations.

- 1) Sh. Puspendra Singh Yadav house (Latitude: 25.188201, Longitude: 81.647860),(Picture-9)
- 2) Shiv Shankar Yadav house (Latitude: 25.188603, Longitude: 81.647275) (Picture-10) and
- 3) Primary School (Latitude: 25.189316, Longitude: 81.647704) (Picture-11) for the purpose to know the actual drinking water quality of village.



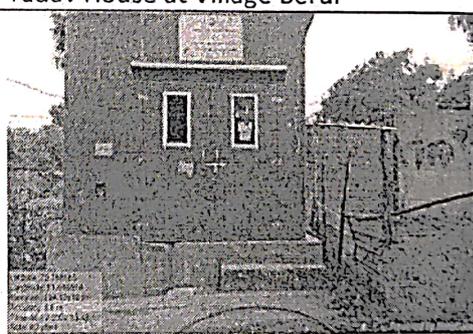
Picture 9: Handpump at Applicant house at Village Berui



Picture 10: Handpump at Shiv Shankar Yadav House at Village Berui



Picture 11: Hand pump at Primary School, Village Berui



Picture 12: Non-operational RO Plant in village Berui installed by M/s PPGCL

Table 2: Analysis report of sample collected from Ground water at Village Berui:

S. No.	Parameter	Sampling Location			IS 10500:2012 (Drinking Water-Specification) (Acceptable/ Permissible limit)
		Applicant House	Shiv Shankar Yadav House	Primary School, Berui Village	
1	pH	6.33	6.65	6.73	6.5-8.5
2	Temperature (°C)	23	23	23	--

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3	Conductivity (µS/cm)	1602	2483	1178	--
4	TDS (mg/L)	1069	1670	762	500/2000
5	Total Hardness (mg/L)	394	736	371	200/600
6	Calcium as Ca ²⁺ (mg/L)	120	224	61	75/200
7	Magnesium as Mg ²⁺ (mg/L)	23	43	37	30/100
8	Sodium (mg/L)	173	201	92	--
9	Potassium (mg/L)	20	84.4	1.48	--
10	Chloride as Cl ⁻ (mg/L)	180	328	112	250/1000
11	Fluoride as F ⁻ (mg/L)	< 0.5	< 0.5	0.604	1/1.5
12	Sulphate as SO ₄ ²⁻ (mg/L)	299	502	173	200/400
13	Phosphate (mg/L)	< 0.06	< 0.06	< 0.06	--
14	Nitrate (mg/L)	< 2.2	8.57	12.5	45
15	Alkalinity (mg/L)	226	218	296	200/600
16	COD (mg/L)	13.1	6.1	6.0	--

c) Ambient Air Quality Monitoring: -

The joint committee has performed the ambient air monitoring at Berui village to ascertain the pollution level in referenced area: -

- 1) Respirable Dust Sampler (RDS) installed for monitoring of SO₂, NO₂ and Particulate Matter (PM₁₀) pollutants at Berui village on the terrace of residence of complainant Sh. Puspendra Singh Yadav (Latitude: 25.188201, Longitude: 81.647860).
- 2) Ambient air quality being monitored by the M/s PPGCL (installed at three locations, 1- Horticulture area (CAAQMS 1) , 2- ITI college(CAAQMS 2), 3- Coal Handling Plant (CHP) area (CAAQMS 3)) and M/s Ultratech Cement Limited (installed at two locations, 1- Near Gypsum storage area (CAAQMS 4), 2- Main Gate of Industry (CAAQMS 5)), Bara adjacent to Berui village using Continuous Ambient Air Quality Monitoring Station (CAAQMS), have also been considered for the evaluation of the ambient air quality to assess the impact of the industrial activities.

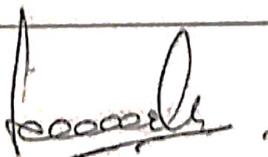


Table 3: Ambient air quality at different locations:

S. No.	Location	Parameter			
		SO ₂ (µg/m ³)	NO ₂ (µg/m ³)	PM ₁₀ (µg/m ³)	
1	Applicant House (AAQMS)	6.08	17.84	106.33	
2	M/s PPGCL	CAAQMS 1	< 6.0	25.2	88.4
3		CAAQMS 2	7.0	32.3	90.2
4		CAAQMS 3	7.2	37.1	97.2
5	M/s Ultratech	CAAQMS 4	--	--	86.65
6	Cement Limited	CAAQMS 5	--	--	81.25
National Ambient Air Quality Standards		80	80	100	

6) Conclusion and Recommendations:

- During the visit the Air and Water pollution level has been assessed for pollution sensitive parameter as per complaint made by applicant. the pollution level during the visit in general was not found alarming level barring few parameters such as an Ambient Air (PM₁₀), Drains (BOD and Nitrate) and in Ground water (pH, Calcium Sulphate) were found marginally higher than the prescribed norms (PM₁₀ – 6.33 %, BOD- 46%, Nitrate- 14 %, Calcium- 12% and Sulphate- 25%).
- Both project proponent M/s PPGCL, Bara, Prayagraj & M/s Ultratech Cement Limited, Bara, Prayagraj have installed the air pollution control device at desired locations and process. Details of the APCD is annexed as annexure II & III for reference.
- Since Berui village is adjacent to boundary wall of M/s Ultratech and M/s PPGCL, the possibility of adverse impact of the Air pollution issue during summer or dry weather condition when the wind direction would be towards the village will appear , as the activities (such as handling of gypsum or other raw material, movement of heavy vehicle, constructions, handling of fly ash/bottom ash, coal handling etc.) which has got high potential of Air pollution is being carried out by the both project proponent. Therefore, the joint committee advice to take following measure to improve and maintain the environmental condition to the surrounding proximity area.

M/s Ultratech Cement Limited:

- Gypsum handling yard which found almost open during visit. Gypsum yard requires to be covered and all the transfer points on the conveyor belts or hoppers to be equipped with the air pollution control devices i.e., dust extraction as well as dust suppression system to prevent and contain the dispersion of air pollution from this area.
- The fugitive emission from construction activities being carryout within the plant area requires to be accomplish using appropriate protocol.
- The M/s Ultratech Cement Limited has not given adequate attention on plantation and their survivals in and around the plant. The appropriate green belt (using different height of indigenous plant species capable of arresting air pollutants) requires to be developed to prevent air pollution in the surrounding habitation.
- Movement of the vehicle should be followed by the dust separation system within the plant.
- The storm water drain should be used as storm water drain not for discharging the waste water. Wastewater generated by different activities should be diverted to ETP for treatment.
- Project proponent ensure the deployment of Dust Separation System and Dust Extraction system appropriately covering all the transfer and handling points within the plant to avoid any kind of fugitive emissions.

M/s Prayagraj Power Generation Company Limited (PPGCL):

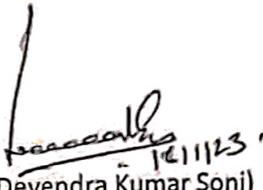
- Ash handling plant/ ash dyke of M/s PPGCL has high potential of air pollution particularly in dry season, required to be appropriately manage to reduce the Air pollution as per the notifications made in this regard.
- Dust Separation System and Dust Extraction System should be deployed appropriate within the plant (particularly ash handling, coal handling plant) to avoid Air pollution dispersion in the surrounding area.
- M/s PPGCL should maintains their road conditions, vehicle etc. to reduce the line source of air pollution in and around the unit.



- Still scope of the enhancement of green belt near the boundary wall of village persist, therefore project proponent required increase the width of the green belt aligned to their boundary Wall.
- M/s PPGCL has installed 500 KLD RO plant under corporate social responsibility (CSR) in Berui village for supply of drinking water. During visit RO plant found non-operational, M/s PPGCL should ensure proper functioning and maintenance of RO plant installed by them for supply of drinking water as no piped water supply made for the villager.


16/1/23
(R. K. Singh)
Regional Officer,
UPPCB, Prayagraj


16/1/23
(Harsh Dev Panday)
ADM, Prayagraj


16/1/23
(Dr. Devendra Kumar Soni)
Regional Director,
CPCB, RD, Lucknow

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

(By Video Conferencing)
Original Application No. 617/2022

Pushpender ...Applicant

Versus

State of Uttar Pradesh ...Respondent

Date of hearing: 29.09.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None.

Application is registered based on a Letter Petition received by email.

ORDER

1. Mr. Pushpender resident of Village Berni, Post Bemra, Shankargadh, Tehsil Bara, District Prayagraj, Uttar Pradesh has sent the letter petition by email, which has been treated and registered as Original Application. The grievance in this application is that M/s Tata Company and Ultratech Company are causing pollution due to storage of cement brought by trucks to village Berni Post Bemra Shankargadh, Tehsil Bara District Prayagraj in Uttar Pradesh. The above said companies are discharging waste water which has contaminated drinking water and rendered the same unfit for consumption.

2. This Tribunal is empowered to ***suo moto*** take cognizance of the cases involving questions relating to environment arising out of the implementation of enactments specified in Schedule I of the National Green Tribunal Act, 2010 as held by Hon'ble Supreme Court in **Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897**. This Tribunal can also take cognizance of such cases on the

basis of letter petitions in accordance with settled principles of law governing Public Interest Litigation.

3. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of **CPCB, State PCB and District Magistrate, Prayagraj** and direct the same to meet **within three weeks**, undertake visits to the sites, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and submit its report **within one month** by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

4. In case the Joint Committee observes any violation of consent conditions/environmental norms, then it shall forward a copy of its report to:-

(i) The concerned Project Proponents to enable the same to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations contained in the same and file their response before this Tribunal as desired, **within one month from the date of receipt of a copy of the report of the Joint Committee**, by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF; and

(ii) the concerned Authorities including **State PCB and District Magistrate, Prayagraj** to enable them to take appropriate remedial

action, in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and for protection and improvement of environment, by giving notice to/hearing the concerned project proponent and following due process of law and they shall submit their action taken reports separately, **within one month from the date of receipt of a copy of the report of the Joint Committee**, by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

5. List for further consideration on 23.01.2023.
6. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the **CPCB, State PCB and District Magistrate, Prayagraj** by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 29, 2022
AG

Annexure No- II

Air Pollution Control Device installed in M/s Ultratech Cement Limited

Bag Filters details							
S.N o.	Equipment no	Location	Bag size	Installed bags	Air to cloth ratio	Bag types	Volume M3/Hrs.
1	491 BF1	Wagon Tippler	149*5050	980	1.17	Polister needel felt with oil & water repllent finish	90000
2	491BF2	Clinker Tuck tippler-1	150*3060	196	1.48	Polister needel felt with oil & water repllent finish	25000
3	491BF3	Clinker Tuck tippler-2	150*3060	196	1.48	Polister needel felt with oil & water repllent finish	25000
4	491BF4	Clinker TT1	150*3060	70	1.48	Polister needel felt with oil & water repllent finish	9000
5	491BF6	Silo top	150*3600	132	1.49	Polister needel felt with oil & water repllent finish	20000
6	511BF1	Clinker silo extraction	150*3060	140	1.48	Polister needel felt with oil & water repllent finish with 550 CGM snap band	18000
7	512BF1	Hopper building top for clinker	150*3060	142	1.48	Polister needel felt with oil & water repllent finish with 550 CGM snap band	11500
8	511BF2	Hopper building top for clinker	150*3060	142	1.48	Polister needel felt with oil & water repllent finish with 550 CGM snap band	11500
9	K31BF1	Hopper building top for gypsum	150*3060	90	1.48	Polister needel felt with oil & water repllent finish with 550 CGM snap band	7500

10	K31BF2	Hopper building top for gypsum	150*3 060	90	1.48	Polister needel felt with oil & water repllent finish with 550 CGM snap band	7500
11	531BF1	Weigh feeder	150*3 060	140	1.48	Polister needel felt with oil & water repllent finish with 550 CGM snap band	21000
12	532BF1	Weigh feeder	150*3 060	140	1.48	Polister needel felt with oil & water repllent finish with 550 CGM snap band	21000
13	572BF1	31MT cement mill	150*3 060	80	1.23	Homoplimer acrilc	8500
14	K72BF1	31MT cement mill Fly-ash	150*3 060	48	1.42	Homoplimer acrilc	5000
15	K42BF1	Fly-ash Silo Top	150*3 060	196	1.18	Homoplimer acrilc with oil & water repllent finish with 550 CGM snap band	20000
16	592BF1	20MTr Cement mill	150*3 060	80	1.23	Homoplimer acrilc	8500
17	592BF2	Cement silo top					10000
18	542BF1	18 MTR cement mill	150*3 060	130	1.24	Homoplimer acrilc	14000
19	552BF1	Cement mill	150*3 060	80	1.23	Homoplimer acrilc	8500
20	542BF3	Cement mill	150*3 060	238	1.29	Homoplimer acrilc	25000
21	542BF2	Cement mill	150*3 060	340	1.19	Homoplimer acrilc	35000
22	582BF1	Separator vent	150*3 060	714	1.23	Homoplimer acrilc	75000
23	641BF1 To 645BF1	Packing plant	150*3 600	840	1.17	Homoplimer acrilc with oil & water repllent finish with 550 CGM snap band	25000

M/s PPGCL, Bara, Prayagraj

M/s Prayagraj Power Generation Corporation Limited has installed following equipment for the control of Air pollution.

Air Pollution Control Device –

- i) Electrostatic precipitator
- ii) Dust extraction system at crusher
- iii) Dust extraction system in Silos
- iv) Dust extraction system at material transfer points
- v) Fogging system in wagon tippler in Coal handling plant
- vi) Dust suppression system (rain guns) in coal yard
- vii) Sweeping machine for cleaning of roads
- viii) Dust suppression through water sprinklers in tankers



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 14929/UPPCB/Allahabad(UPPCBRO)/HWM/ALLAHABAD/2021

Dated :04/10/2021

To,

M/s PRAYAGRAJ POWER GENERATION COMPANY LIMITED

Prayagraj Power Generation Company Limited PO- Lohgara, Tehsil- Bara,
,PRAYAGRAJ,212107

Tehsil :Bara

District :ALLAHABAD

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 14929 and 04/10/2021 .
2. Reference of application (No. and date) 13229629 and 22/08/2021 .
3. Mr BRAJESH SINGH of M/s PRAYAGRAJ POWER GENERATION COMPANY LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PO- Lohgara, Tehsil- Bara, ,PRAYAGRAJ .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Used or Spent Oil (Sch-1, Cat-5.1)	Through TSDF	50 KL/Annum
2	Wastes or residues containing oil (Sch-1, Cat-5.2)	Through TSDF	10 MT/Annum
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes (Sch-1, Cat-33.1)	Through TSDF	10 MT/Annum
4	Process wastes, residues and sludges (Sch-1, Cat-21.1)	Through TSDF	0.8 MT/Annum
5	Contaminated cotton rags or other cleaning materials (Sch-1, Cat-33.2)	Through TSDF	10 MT/Annum

1. The authorization shall be valid for a period of 04/10/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
2. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
3. An application for the renewal of an authorization shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case

you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

4. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
5. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
6. The authorized person shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
7. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
8. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization issued under the Rule – 7 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
9. You are directed to install display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
10. It is the mandatory duty of the authorized person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
11. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
12. An ETP sludge/salt test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
13. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
14. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
15. You shall have the valid membership of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B.), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only.
16. You are required to store the hazardous waste safely and send it to TSDF/incinerator within stipulated time period.
17. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

(Authorized Signatory)

Ajay Kumar Sharma

Digitally signed by Ajay Kumar

Sharma

Date: 2021.10.17 16:42:39 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Prayagraj for information and necessary action .

Ajay Kumar
Sharma

Digitally signed by Ajay Kumar
Sharma
CEO/EE, I/C Circle
Date: 2021.10.17 16:43:12 +05'30'